

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102
IB-118/ND/2021

IN THE MATTER OF:

SunilaChhabra Pvt Ltd
V/s
AGL Technologies Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 25.02.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

In the course of hearing, we notice that the invoice was raised on 24.04.2012 but the present application has been filed on 11.02.2021. We further notice that in Part-IV of the application, the applicant has calculated the interest till 11.01.2021 and claimed this amount as a defaulted amount. Therefore, the petitioner is directed to convince us on the point whether the present application is barred by limitation as well as barred by Section 10A of the IBC. List on 15.04.2021.

- Sd/-

(K.K. VOHRA)
MEMBER (T)

- Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)